

The Uttar Pradesh Local Bodies (Prevention of Disqualification) Act, 1975 Act 32 of 1975

Keyword(s): Municipality, Town Area, Local Body, Offices of Profit, Disqualify

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THE UTTAR PRADESH LOCAL BODIES (PREVENTION OF DISQUALIFICATION) Act, 1975*

(U. P. ACT NO. 32 OF 1975)

†[Authoritative English Text of the Uttar Pradesh Sthaniya Nikaya (Anarhata Niwaran) Adhiniyam, 1975]

An

ACT

to provide for the prevention of disqualification for membership of local bodies on the basis of holding certain offices of profit.

It is hereby enacted in the Twenty-sixth Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh Local Bodies (Prevention of Disqualification) Act, 1975.

2. Notwithstanding anything contained in the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, the U. P. Municipalities Act, 1916, the U. P. Town disqaulification for Areas Act, 1914, the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhi-bodies. niyam, 1961, the U. P. Panchayat Raj Act, 1947 or in any other law relating to the composition of any local body, no office specified in section 3 of the Uttar Pradesh State Legislature (Prevention of Disqualification) Act, 1971, as amended from time to time, in so far as it is an office or place of profit under or in the gift or disposal of Government shall disqualify or be deemed ever to have disqualified the holder thereof for being chosen as or for being, member of any local body.

Prevention membership of local

†(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette, Extraordinary, dated August 1, 1975).

(Passe 1 in Hindi by the Uttar Pradesh Legislative Assembly on July 31, 1975 and by the Uttar Pradesh Legislative Council on August 5, 1975).

(Received the Assent of the Governor on August 14, 1975 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated August 19, 1975).

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